

Office of the District Judge, Sultanpur

Administrative Order No. 119 /2021

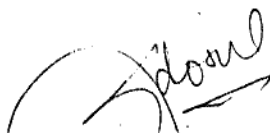
In compliance of Hon'ble High Court's letter no. 1944/LXXXVII-CPC/e-courts/Allahabad/dated 14.04.2021, keeping in view the increasing cases of Covid-19 in District, the following guidelines are issued by the Hon'ble High Court regarding opening & functioning of Courts shall be applicable to all the courts of this judgeship.

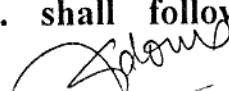
1. The following parent Courts and courts dealing with special jurisdiction shall take up the matter by way of video conferencing/ physical hearing (Jitsi.org/JitsiMeet) as detailed below :-

- I. District & Sessions Judge, Sultanpur
- II. Addl. District & Sessions Judge, Court No. 1, Sultanpur
- III. Spl. Judge SC./ST. (PA) Act, Court No. 02, Sultanpur
- IV. Spl. Judge E.C. Act, Court No. 04, Sultanpur
- V. Spl. Judge POCSO Act, Court No. 12, Sultanpur
- VI. Spl. Judge Gangster Act, Court No. 05, Sultanpur
- VII. Spl. Judge N.D.P.S. Act, Court No. 07, Sultanpur
- VIII. Spl. Judge M.P./M.L.A. Act, Court No. 09, Sultanpur
- IX. Chief Judicial Magistrate, Court No. 16, Sultanpur
- X. Civil Judge (S.D.) Court No. 15, Sultanpur
- XI. Addl. Chief Judicial Magistrate, Court No. 17, Sultanpur
- XII. Civil Judge (J.D.) South, Court No. 24, Sultanpur
- XIII. Judicial Magistrate, Court No. 23, Sultanpur
- XIV. Civil Judge (J.D.) North, Court No. 25, Sultanpur

2. During the aforesaid condition Judicial Officers shall undertake (wherever possible), the following nature of matters:-

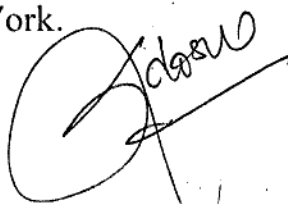
- I. Pending and fresh bail
- II. Pending and fresh anticipatory bail
- III. Disposal of Misc. urgent criminal applications.
- IV. Disposal of urgent civil applications such as injunction matters.



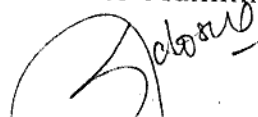
- V. The judicial work/remand in respect of under-trial prisoners.
- VI. All such cases/matters where Hon'ble Court have issued direction for expeditious disposal in a time bound manner.
- VII. Any other nature of matter which the undersigned considered that it is urgent or appropriate.
3. An e-mail **desultanpur@gmail.com** of District Court Sultanpur has been created for receiving fresh cases/applications (Civil/criminal) i.e. bail application/anticipatory bail application, injunction application or other urgent applications from the advocates/litigants/other stake holders. The System Officer is directed to published the aforesaid e-mail I.D. on the website of District Court, Sultanpur.
4. Such applications sent by the learned Counsel through email **shall contain the details of advocates/litigants including his mobile number and email I.D.**
5. The Computer Section shall download such applications received through email and necessary list shall be generated.
6. **The Computer Section (Centralized filing Section)** shall receive fresh cases/Applications (Civil/ Criminal) from the Advocates/ Litigants/ other stake holders. All such cases/Applications shall be registered in CIS. The applications/ Cases shall contain the details of advocate/Litigants including their e-mail, mobile number etc. so that the defects if any, may be informed to Counsel Concerned.
7. The System Officer & Technical Manpower shall also inform about the functioning of eCourts app. to all the Ld. Counsels approaching the Judicial Service Centre so that they can view the listed matters/cause list through the above app.
8. In condition of physical hearing all the presiding officers are directed that **only 4 chairs will be arranged in courtroom for advocates with proper distance.** Mask shall be used by everyone who enters the courtroom. Sanitizer shall be arranged at the door of courtroom. **Reader, Clerk etc. shall follow Social/Physical distancing**
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guidelines. Central Nazir will do needful in this regard under supervision and direction of O/c Nazarat.

9. System Officers/System Assistants/Technical manpower and other Staff of computer Center are directed for updating the cases in CIS and Court proceedings through Video-Conferencing.
10. All the presiding officers of the concerned courts are directed to provide a copy of Bail/Anticipatory Bail applications to the Prosecution/DGC through their e-mail or mobile number. Ld. D.G.C. (Crl.), A.D.G.C., D.G.C. (Civil) are directed to provide their email/mobile number to the concerned court and Computer Section.
11. **Helpline/Mob. No. 8882965570 and 8887555122** are declared for assisting the Id. Advocates/litigants. The system Officer is directed that above helpline number be published on the District Court website and circulated for any information regarding the mechanism of listing of cases in cause list and time slot etc. They shall also inform about the functioning of eCourts app for the status/listing of case so that the awareness of the above facility is increased. Mechanism for connecting through VC shall also be shared by the dedicated Court Staff to the concerned stakeholders.
12. The JITSY Video-conferencing software shall be used for conducting court proceedings
13. The Judicial Officer concerned is directed that the Video conferencing link be shared with the Learned Counsels/ Prosecution for conducting the Court proceedings. The Learned Counsels and prosecution may join for court proceedings through Video conferencing (as per the link provided by the concerned Judicial Officer).
14. All the Presiding Officers concerned are directed that Necessary coordination be made with the Prosecution and the Jail authorities for the Judicial Work.



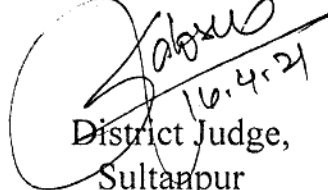
15. Sri. P.K. Jayant, Additional District & Sessions Judge, Court No. 9, Sultanpur for Sessions Court and Sushri Shraddha Lal, Additional Civil Judge (J.D.)/Judicial Magistrate, Court No. 27, Sultanpur for Magistrate Court are nominated for the conduct of Remand in respect of under-trial Prisoner till the further order in this regard.
16. Secretary, District Legal Services Authority, Sultanpur shall render necessary assistance for generating awareness amongst the stakeholders regarding the Court working through electronic mode and the same needs to be popularized by way of pamphlets, Media coverage and other modes. The Printing of complete local mechanism of Court working by way of Appeal in Print media be ensured by Secretary, District Legal Services Authority. Necessary assistance of paralegal volunteers, be taken and report to undersigned in a week
17. In condition of physical hearing only such Learned Advocates, Litigants should come to Court premises, whose cases/matters are listed. As soon as the cases of Learned Counsels are complete, they shall leave the Court premises.
18. All Presiding Officer are directed to ensure minimal entry of Court Staff in their Court room/offices except the courts which are mentioned in Para 1, Only Munsarim/Readers are allowed to come in the Court premises. The duty of staff shall not be more than 50% and alternatively changed on rotation basis. The above arrangements shall be done by C.A.P. & Central Nazir with prior approval of the O/c Administration. As soon as judicial work are completed, the Presiding Officers and staff are directed to leave the Court Premises.
19. The Presiding Officers of the outlying court Musafirkhana and Kadipur shall work/undertake the matters as enumerated in Para 02.
20. Daily consolidated report of the number of cases/applications decided, feedback etc. submitted by concerned courts through P.O. concerned to the I/c. Chief Administrative Officer from where the

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same shall be consolidated and be sent to System officer to submit to the office of CPC on daily basis without any fault.

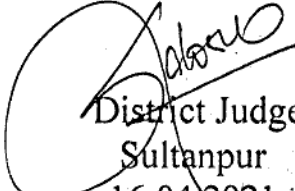
21. The above guidelines regarding opening & functioning of the Courts shall be applicable to all the courts of this judgeship from 17.04.2021.
22. System Officer, District Court, Sultanpur is directed to upload this order on the official website of this judgeship.

Inform all concerned accordingly.


District Judge,
Sultanpur
16.04.2021

Copy forwarded to following for information and necessary action:

1. The Registrar General, Hon'ble High Court of Judicature at Allahabad.
2. District Magistrate, Sultapur
3. District Magistrate, Amethi
4. Superintendent of Police, Sultanpur
5. Superintendent of Police, Amethi
6. Jail Superintendent, Sultanpur.
7. All Courts/offices of District Court Sultanpur.
8. Secretary, DLSA, Sultanpur
9. Chief Medical Officer, Sultanpur
10. D.G.C. (Criminal)
11. D.G.C. (Civil)
12. District Information officer
13. President and Secretary, Bar Association Sultanpur,
14. President and Secretary, Bar Association Kadipur
15. President and Secretary, Bar Association Musafirkhana
- Notice board.


District Judge,
Sultanpur
16.04.2021